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WP-40661-2025

IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF ON THE 16th OF OCTOBER, 2025

WRIT PETITION No. 40661 of 2025

BALVINDAR SINGH RAJPUT Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Amit Shukla - Advocate for petitioner.

Shri Anubhav Jain - Government Advocate for respondents/State.

ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

IA No.20055 of 2025

This is an application for change of counsel.

For the reasons stated in the application, application is allowed.

Mr. Amit Shukla- Advocate is permitted to appear on behalf of petitioner.

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In the subject petition, petitioner claims to be corpus himself and claims that his wife placed him in rehabilitation centre. It is not the case of petitioner that he is in any wrongful confinement.

Furthermore, perusal of petition as well as application for change of counsel shows that he had appeared before the Oath Commissioner for the



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purposes of attesting his affidavit on 14.10.2025 is clearly established that petitioner is not in any wrongful confinement.

Learned counsel for petitioner seeks leave to withdraw the petition reserving the right of petitioner to initiate appropriate proceeding in accordance with law against his family members for repeated sending him to rehabilitation centre.

The petition is accordingly dismissed as withdrawn.

All rights and contention of the parties are reserved.

(SANJEEV SACHDEVA) CHIEF JUSTICE (VINAY SARAF) JUDGE

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